

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 315/TT/2020

- Subject** : Petition for revision of transmission tariff of 2004-09 and 2009-14 periods, truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff for 2019-24 tariff period for ATS of Kopili-Khandong (Additional Transmission Gohpur-Itanagar) in the North-Eastern Region.
- Date of Hearing** : 8.6.2021
- Coram** : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Assam Electricity Grid Corporation Ltd. and 6 others
- Parties Present** : Shri S.S. Raju, PGCIL
Shri D.K. Biswal, PGCIL
Shri Ved Prakash Rastogi, PGCIL
Shri A.K. Verma, PGCIL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner has made the following submissions:
- a. The instant petition is filed for revision of transmission tariff of 2004-09 and 2009-14 periods, truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff of 2019-24 tariff period for “ATS of Kopili-Khandong (Additional Transmission Gohpur-Itanagar)” in North-Eastern Region.
 - b. The transmission asset was put under commercial operation progressively from March, 1984 to July, 1991.
 - c. In line with the Commission’s order dated 18.1.2019 in Petition No.121/2007 pursuant to APTEL’s judgements dated 22.1.2007 in Appeal No. 81 of 2005 and batch matters and dated 13.6.2007 in Appeal No.139 of 2006 and batch matters, the Petitioner has filed the present petition for revision of transmission tariff for 2004-09 and 2009-14 periods.
 - d. Additional Capital Expenditure (ACE) for various heads of 2014-19 tariff period was approved vide order dated 29.1.2016 in Petition No. 276/TT/2014 and the same has been claimed in the instant petition.
 - e. ACE and de-capitalization during 2019-24 period is on account of expenditure towards replacement of old and obsolete Isolator, CT line, transformer and reactor



protection panel at Nirjuli Sub-station and expenditure on account of dismantling of old and dilapidated buildings that have completed 30 years of useful life and reconstruction thereupon.

f. Information sought through Technical Validation letter has been filed vide affidavit dated 23.7.2020. No reply has been received from any of the Respondents.

3. The Commission directed the Petitioner to submit Liability Flow Statement supported with affidavit latest by 21.6.2021 after serving copy to the Respondents within the specified time and observed that no request for extension of time shall be entertained. The Commission also observed that if the said information is not received within the specified time, the matter will be decided on the basis of the materials available on record.

4. Subject to above, the Commission reserved order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

